

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No.47
TP (Co. Act)- 09(PB)/2023
Old CP No. 791/2016

IN THE MATTER OF:

Gwalec Electricals Pvt. Ltd.

.... Petitioner/Applicant

Vs.

N. Johnson Engineers Pvt. Ltd.

.... Respondent

Order under Section 433(e)/433(f) of Companies Act, 1956

Order delivered on 07.05.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner/ : Mr. Prashant Jain, Adv. (Appearance not marked)
Operational Creditor

For the Respondent : Mr. Ankur Singhal, Mr. Sahil Tripathi, Advs.

ORDER

Ld. Counsel Mr. Prashant Jain appeared physically on behalf of the Petitioner/Operational Creditor and sought some time to complete the documents as per the records filed before the High Court of Delhi including the documents filed on behalf of Respondent. He is permitted to do so.

Ld. Counsel Mr. Sahil Tripathi appeared through VC on behalf of the Respondent.

At request and with consent of the parties, list the matter for a physical hearing **on 03.07.2024**.

Sd/-
(RAMALINGAM SUDHAKAR)
PRESIDENT

Sd/-
(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)